

presentation from the Commonwealth point of view on this subject?

SHRI DINESH SINGH: Perhaps as the hon. Member is aware, it was a question and not a motion and the answer was given by the Minister of State explaining the policy of the United Kingdom Government in this respect.

SHRI A. D. MANI: May I correct the Minister, Sir? It was a motion and the motion read as follows:

"That this House believing that discrimination based upon race or colour cannot in any instance be justified regret that Her Majesty's representative in South Africa should have invited to his official reception to celebrate Her Majesty's birthday only persons with white skin."

It was a motion; it was not a question.

MR. CHAIRMAN: He maintains that it was a motion and not a question.

SHRI DINESH SINGH: My impression is that it was an answer in reply to a question. Now, the hon. Member says that it was a motion. Whether it was a motion or a question, that does not change the basic fact.

SHRI A. B. VAJPAYEE: The point is why no protest has been made by the Government of India to the Government of the United Kingdom in this regard.

SHRI DINESH SINGH: In the reply the Minister said that it was not a question of colour bar and that it was the policy of the British Government only to invite Ministers and officials and they all happened to be of European origin; also some businessmen who were also of European origin were invited.

SHRI A. D. MANI: On a point of information it was not a reception for

officials or Ministers. 700 persons were invited and all of them had white skin.

MR. CHAIRMAN: There are more people with white skin than 700.

SHRI SATYACHARAN: May I know even after our diplomatic rupture with the South African Government if we have any representative there, some Consul or somebody and, if so, whether he was given an invitation by the High Commissioner for Britain in South Africa to this reception.

SHRI DINESH SINGH: There is no staff working there and therefore the question does not arise.

MANIPULATION OF AFFAIRS OF COMPANIES UNDER LIQUIDATION BY SHAREHOLDERS

*349. SHRI A. D. MANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government are contemplating measures which will arm it with powers to see that influential shareholders do not manipulate the affairs of a company under liquidation; and

(b) if so, what were the cases which came to Government's notice which called for such measures?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) No such measure is currently under active consideration.

(b) Does not arise.

भारत-चीन सीमा विवाद के बारे में
अधिकारियों की रिपोर्ट पर चीनियों
की टिप्पणियाँ

*३५०. श्री नवाब सिंह चौहान : क्या
प्रधान मंत्री यह बताते की कृपा करेंगे
कि :

(क) क्या सरकार ने भारत-चीन सीमा विवाद पर भारत तथा चीन के अधिकारियों की रिपोर्ट के उस मूलपाठ का, जो पिछले अप्रैल में चीन लोक गणराज्य की सरकार द्वारा प्रकाशित किया गया था और उस पर "न्यू चाइना न्यूज एजेंसी" तथा सरकारी समाचार पत्रों द्वारा की गई टिप्पणियों का अध्ययन किया है ; और

(ख) यदि हां, तो ये टिप्पणियाँ रिपोर्ट में दिये गये तथ्यों के साथ कहीं तक मेल खाती हैं और क्या इस संबंध में एक विस्तृत विवरण सभा पटल पर रखने की कृपा की जायेगी ?

†[CHINESE COMMENTS ON OFFICIALS' REPORT ON INDO-CHINESE BORDER DISPUTE]

*330. SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have studied the text of the report of the officials of India and China on the Indo-Chinese border dispute, which was published by the Government of the People's Republic of China in April last and comments made thereon by the "New China News Agency" and the official newspapers; and

(b) if so, to what extent the comments conform to the facts stated in the report and whether a detailed statement in this regard will be placed on the Table of the House?]

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह) : (क) भारत-चीन सीमा के प्रश्न पर भारत और चीन के अधिकारियों की रिपोर्ट के मूलपाठ का चीनी रूपान्तर हाल में ही प्राप्त हुआ है और उसका अभी अध्ययन किया जा रहा है। बहरहाल, सरकार ने न्यू चाइना न्यूज एजेंसी

द्वारा रिपोर्ट के चीनी अन्तर्गत पर की गई टिप्पणी को और इस विषय पर चीन के विदेश कार्यालय द्वारा जारी किए गए सरकारी वक्तव्य का देख लिया है।

(ख) ये टिप्पणियाँ पक्षपातपूर्ण हैं और रिपोर्ट में दिए गए तथ्यों से मेल नहीं खातीं। इनके द्वारा सीमा के प्रश्न पर चीन के पक्ष का प्रचार और एकतरफा दृष्टिकोण प्रस्तुत किया गया है और भारतीय पक्ष का बिल्कुल तांडा-भरोड़ा गया है। अधिकारियों की बातचीत के दौरान में भारतीय दल ने प्रचुर मात्रा में जो संगत और निर्णायक प्रमाण पेश किये थे, उन्हें तो नजरअंदाज कर दिया गया है और चीनी अधिकारियों ने जो असंगत तथा परस्पर विरोधी प्रमाण पेश किये थे, उन्हें बहुत ज्यादा बढ़ा-चढ़ा कर रखा गया है।

‡[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) The Chinese version of the text of the Report of the Officials of India and China on the Sino-Indian border question has been received only recently and is at present under study. Government have, however, seen the comments on the Chinese version of the Report put out by the New China News Agency as well as the official statement, issued on the subject, by the Chinese Foreign Office.

(b) The comments in question are not unbiased and do not conform to the facts elicited in the Report. They seek to present a propagandist and one-sided view of the Chinese case on the border question and grossly misrepresent the Indian stand. They ignore the wealth of consistent and conclusive evidence produced by the Indian team at the officials' talks, while inflating beyond all proportion the sketchy and contradictory evidence presented by the Chinese officials.)

श्री नवाब सिंह चौहान : जो आफि-
नियल्स रिपोर्ट का चाना हस्तान्तर सरकार
को प्राप्त हुआ है, उसमें कम से कम क्या
इतना तो देखा दिया गया है कि जिस
प्रकार की रिपोर्ट पर हस्ताक्षर हुये थे,
हुव्वू वैसी ही रिपोर्ट वहां प्रकाशित हुई
है या कुछ घटा बढ़ा करके प्रकाशित की
गई है ?

श्री विनेश सिंह : मैं ने अज्ञ किया
कि यही सब इस वक्त देखा जा रहा
है ।

SHRI N. SRI RAMA REDDY: Sir, this Joint Report was for a very long time withheld from publication in China. After it is published we find that a lot of facts are twisted, etc. It is a very important document for study by Members of Parliament and I would like to know whether the Prime Minister would kindly make available the report as published in China to Members of Parliament.

SHRI JAWAHARLAL NEHRU: Does the hon. Member want the Chinese version of it? We have published the Chinese version of it. As published it is in Chinese. I do not know if the hon. Member knows Chinese.

MR. CHAIRMAN: It has been published in Chinese. No useful purpose will be served by making it available.

SHRI N. SRI RAMA REDDY: The translation of it could be made available.

SHRI JAWAHARLAL NEHRU: The translation of the Report was given together with our Report and this was circulated among Members of Parliament last year. Now, the only question is whether in their translation of their original Report there are any variations from our translation. That matter is being checked. There are, of course, inevitably minor changes. If there is any important change, that

will be brought to the notice of Parliament.

INFLUX OF REFUGEES FROM EAST PAKISTAN

***351. DR. A. SUBBA RAO:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that recently he had talks with the Chief Minister of West Bengal over the question of new influx of refugees following the recent communal disturbances in East Pakistan;

(b) whether in this connection any concrete steps were evolved to allow these refugees to come into India without any obstruction on the Indian side and to offer them relief and rehabilitation; and

(c) whether it is a fact that Government propose to call these new refugees "immigrants" and place them under certain handicaps?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI P. S. NASKAR):

(a) Yes.

(b) and (c) The normal procedure for persons from Pakistan to come over to India is by obtaining migration certificates from our Deputy High Commissioner in Dacca. A number of Santhals have, however, lately come over to India without such migration certificates. They have been given *ad hoc* relief by the Government of West Bengal and measures for their rehabilitation are under consideration. It is not proposed to open any camps or to revive the system of doles.

SHRI NIREN GHOSH: In view of the fact that the Santhals have come under special circumstances and they are compelled to come to India, may I know, Sir, whether they will be treated as refugees? It does not matter whether camps are opened or not, but at least the question of their rehabilitation comes, and may I know whether the Government will see that they are rehabilitated?